## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1361
ANSWERED ON:18.07.2014
MINOR FOREST PRODUCE
Kateel Shri Nalin Kumar:Lokhande Shri Sadashiy Kisan

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the scheme being implemented by the Government to regulate Minor Forest Produce (MFP) in the country including the details of MFP and the funds released/utilized under the scheme. State/UT-wise;
- (b) whether the Government proposes to include more forest products under the MFP;
- (c) if so, the details thereof; and
- (d) the steps taken/being taken by the Government to ensure MFP?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): This Ministry extends G-i-A to the State Governments for marketing, value addition, research and development in respect of Minor Forest Produce (MFP) under the two following Schemes:-
- (i) Grants-in-Aid to STDCCs for MFP Operations (Central Sector Scheme)
- (ii) Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP as a measure of social safety for MFP gatherers (Centrally Sponsored Scheme). This Scheme is implemented in eight States having areas under V Schedule of the Indian constitution for non- nationalized and abundantly available items out of 12 MFP namely(i) Tendu, (ii) Bamboo, (iii) Mahuwa Seed, (iv) Sal Leaf, (v) Sal Seed, (vi) Lac, (vii) Chironjee, (viii) Wild Honey,i(x) Myrobalan, (x) Tamarind, (xi) Gums (Gum Karaya) and(xii) Karanj.

The list of State-wise details of Minor Forest Products and details of funds provided to and utilized by States are enclosed at Annexure (I) & (II).

- (b) & (c): At present this Ministry has no proposal to include more forest products under the MFP.
- (d): The Chapter-II, Section 3 (I) (c) of the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, vests the forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers with right of ownership, access to collect, use and dispose of minor forest produce which has been traditionally collected within or outside village boundaries.